

(b) if so, the facts of the incident; and

(c) whether any action has been taken against the priests?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). On 21st June, 1976, Minister for Social Welfare and Transport of Maharashtra Government alongwith his wife and some local leaders visited 'Balaji' temple at Mehkar in Buldana district. He entered the main Hall of the temple and thereafter went near the main temple-room in which the idol of Lord Balaji is kept. While the Minister was crossing the door of that room, the 'Pujari' of the temple requested him not to do so as no Hindu, except the 'Pujari', is allowed to enter into the sanctum of the temple.

(c) An offence under Sections 3(A) (B) and 10 of the Untouchability (Offences) Act, 1955 has been registered. Investigation in the case is in progress.

Watch Factory in Kerala

1548. SHRI C. H. MOHAMED KOYA:
SHRI N. SREEKANTAN NAIR:

Will the Minister of INDUSTRY be pleased to state:

(a) whether the State Government of Kerala have submitted a proposal for establishment of a watch factory in Kerala in collaboration with H.M.T.; and

(b) if so, the decision taken in the matter?

THE MINISTER OF INDUSTRY (SHRI T. A PAI): (a) Yes, Sir.

(b) Decision with regard to location of assembly units is likely to be finalised soon.

Rehabilitation of Ex-Servicemen

1549. SHRI RAGHUNANDAN LAL BHATIA: Will the Minister of DEFENCE be pleased to state:

(a) whether Kendriya Sainik Board has recently recommended the formulation of a national blue print for the rehabilitation of ex-servicemen;

(b) whether Centre has issued any guide lines and laid down any uniform policy for their rehabilitation; and

(c) if so, broad features thereof?

THE MINISTER OF DEFENCE (SHRI BANSI LAL): (a) Yes, Sir.

(b) and (c). I have personally written recently to Chief Ministers of States and Lt Governors of Union Territories giving various suggestions for expediting the resettlement of ex-servicemen. Broad features of these suggestions are as follows:—

- (i) Increasing reservation of posts for ex-servicemen without adversely affecting other weaker sections of the community;
- (ii) Relaxation in age-limit for entry to civil services taking into account length of service in Armed Forces;
- (iii) Relaxation of educational qualifications taking into account experience in the Armed Forces.
- (iv) Organisational improvements for increasing the efficiency of the Sainik Boards.
- (v) Setting up of homes for war-widows and dependents of ex-servicemen for providing facilities for education and training.
- (vi) Priority in allotment of Ration Shops, Jai Jawan Stalls